

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3142 of 2020

.....
Shubhajeet Gorain @ Subhajit Gorai Petitioner(s)

-V e r s u s-

1.The State of Jharkhand

2.Sonali Gorain Opposite Party(s)

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CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

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For the Petitioner(s) : Mr. Ashutosh Pd. Joshi, Advocate

For the State : A.P.P

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02/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Issue notice to opposite party no.2, for which requisites etc. under registered post with A/D as well as ordinary process must be filed within two weeks.

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioner in connection with Jamtara (Mahila) P.S. Case No. 04 of 2020, pending in the Court of learned C.J.M, Jamtara, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Amardeep/